

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.304

IA-4985/2022 IA-5746/2022 IA-4707/2022 IA-6113/2022
In
IB-266(ND)/2019

IN THE MATTER OF:

Mr. R Tarkeshwar Narayan
Vs.
Horizon Buildcon Pvt. Ltd.

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 03.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Raunak Satpathy, Advocate in IA 4707 &
IA-5746/2022, Ms. Mitali Umat, Mr. Sadheer
Aaryaan Sadanand, Advocates in IA 4985/2022
For the RP : Mr. Abhishek Anand, Mr. Mohak Sharma, Mr. Sajal
Jain, Advocates for Resolution Professional
For the Ex-Management: Mr. Thakur Ankit Singh, Advocate for the Ex-
Management

ORDER

IA-4707/2022 IA-5746/2022:-

One week time is granted for filing rejoinder.
List the matter on **22.03.2023**.

IA-6113/2022:-

As prayed for by Mr. Mohak Sharma, Ld. Counsel appearing for the
Resolution Professional, three days granted for filing rejoinder affidavit.

List the matter on **22.03.2023**.

IA-4985/2022:-

List the matter on **22.03.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)